

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3400
ANSWERED ON:25.04.2012
ACTION TAKEN AGAINST OFFICERS
Singh Shri Ratan;Yadav Shri M. Anjan Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the appeals against the decision of Central Administrative Tribunal (CAT) and the cases decided against the Union Government by the High Courts are not being maintained in a centralized form nor any action is taken against any officer;
- (b) if so, the details thereof and the reaction of the Government alongwith reasons therefor; and
- (c) the action taken or proposed to be taken by the Government against the officials responsible in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a),(b)&(c): The Ministries/Departments concerned are competent to take action in terms of the provisions of Transaction of Business Rules and no centralized data about appeals against CAT orders is required to be maintained in the DOP&T. It is only where the orders of CAT/Courts are against the rules, policy or instructions of Government that the Ministries/Departments concerned are required to consult the DOP&T by making references in single files.